10.

13.5.2004

MA-700/2004 In MA-701/2004 OA-2747/2002

Present: Shri R.L. Dhawan, learned counsel for

applicants in MA

None for respondents in MA.



114

(11)

W

Though copy of the MA has been received by the northly has been filel. wide h learned counsel of applicant, on 25.3.2004, through this respondents have sought extension of time for for deciding the revision petition of months the Vide order dated 8.9.2003, OA-2747/2002 was applicant. decided requiring the respondents to decide applicant's revision petition by passing a reasoned and speaking order within three months from the date of receipt of revision petition. Learned counsel pointed out while the revision petition was received by the that competent authority on 5.11.2003, respondents in the OA available with them till 5.2.2004 to had decide the revision petition. Respondents have taken sometime in deciding the revision petition, which was decided on 7.4.2004. As such, post-facto extension of time for deciding revision petition is granted the respondents in the OA till 7.4.2004.

MA is, thus, disposed of.

(Shanker Raju) Member (J) (V.K. Majotra) Vice Chairman (A)